

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

177(ND)/2017

IN THE MATTER OF:

Mr. Sanjeev Kumar Khokher

Vs.

M/s Cititech Estate Pvt. Ltd.

.....PETITIONER

..... RESPONDENT

SECTION

Under Section 241-242

Order delivered on 14.05.2018

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr Rajan Gupta, Advocate  
For the Respondents No.5 : Mr. Sanjeev Kumar in person  
For the Respondent No. 1,2 and 4 : Mr. Ankit Singal, Advocate

ORDER

Learned counsel for the petitioner is present and represented that the reply has not been filed on behalf of R3. One Mr. Vaibhav Jain on behalf of R3 is present and request for some time to file reply. Learned counsel for the petitioner also represents that the reply on behalf of R1, R2 and R4 have already been filed and the rejoinder on behalf of petitioner has also been filed. In view of the said representation four weeks time is granted to ~~the~~ R3 to file reply. An advance copy of the reply which is proposed to be filed will be made available to the learned counsel for the petitioner and the petition<sup>er</sup> to file rejoinder within two weeks thereafter.

Post the matter on 05.06.2018 for completion of pleadings.

—Sol—

(V.K.SUBBURAJ)  
MEMBER (TECHNICAL)

—Sol—

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Varinder Kumar